

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1105/90

New Delhi, dated the 4th Aug., 1994.

CORAM

Hon'ble Sh.S.R. Adige, Member (A)
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

1. MS Anjana Kumari
B-2/117, Yamuna Vihar, Delhi
2. Smt.Mariamma A.P.
4/18, A.Ramesh Nagar,
New Delhi
3. Mr.Trilochan Singh
R/o H-274, Kali Bari Marg,
New Delhi
4. Mr.Pradeep Satija,
R/o R/12, G.P.W.E. Saket,
New Delhi
5. Mr.Laxmi Kant Gautam,
R/o 37-A South Anarkali Ext.,
Som Bazar, Delhi
6. Sh.Parvez Sabir,
R/o 1222, Churiwala,
Surkh Pashan Street,
Delhi.
7. Ajay Chabra,
CA-69-A G-8,
Hari Nagar, Delhi

.. Applicants

(None for the applicant)

V/s

1. Director General, Doordarshan,
Mandi House, New Delhi
2. Union of India through Secy.,
Ministry of Information & Broadcasting,
Shastri Bhavan, New Delhi

.. Respondents

(By Advocate Sh.M.L.Verma)

JUDGMENT(ORAL)

(Hon'ble Sh.S.R. Adige, Member (A))

In this application, MS Anjana Kumari and
7 others, all working as Artist^m on contract¹ basis ^{1 (casual)}

in Doordarshan have prayed for regularisation from the date ^{since} on which they have been working.

2. This is a very old case, which was instituted ^{as} far back as 1.6.90. None appeared for the applicant, although this case was listed ^{first} at sl No. 6 among the 10 cases posted for peremptory final hearing. Sh. M.L. Verma appeared for the respondents. We, therefore, thought it fit to dispose ^{of the hearing of Sh. Verma, and} it off on the basis of the materials on records.

3. Admittedly, the applicants are working in Doordarshan as Casual employees. We are aware that the Doordarshan authorities have prepared a scheme for regularisation of Casual employees, and therefore, dispose of this application with a direction to the respondents to examine the cases of each of the applicants ⁱⁿ in accordance with ^{the} provision of the scheme and thereafter pass reasoned and speaking orders in each of the cases, under intimation to each of the applicants, within three months from the date of receipt of a copy of this judgment.

4. This application is disposed of accordingly. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)